

SHRI M. RAM GOPAL REDDY :
But if a general statement is made, it will have a bad effect on the morale of the honest workers in the bank. To think that every bankman is dishonest is very bad. There are so many good and honest bankmen and especially, the young generation that is coming up, they are honest and they take pride of being honest. Many young officers who are coming take pleasure and are happy that they are honest and they are doing good works and they are helping in executing the policies and schemes laid down by this government and approved by the Parliament and those schemes are fortunately those sponsored by the Congress Party and we naturally take full pride for that.

SHRI JANARDHANA POOJARY :
The bank has verified and no valuable or current records are missing and in fact no financial loss either to the bank or to the customers in the bank has been caused. As I have already said, some records are missing and out of them, 90% are records liable for destruction. And only ten per cent is going to be reconstructed with the aid of the existing vouchers etc. No loss—financial loss—is going to be involved.

So far as the issue raised by the Hon. Members is concerned, although there are some bad people, it is also true that a majority of them are dedicated people. I do not think that Shri Paswan has meant that. He has only generalised that thing. Some bad people are there. Against some of them, if identified, we have to take action. This is what had emerged from this discussion. I want to make it clear that all people are not bad. A majority of them are good people—dedicated workers. What we want is some dedication. We want the same from other people also. We have to advise and guide these people who are not taking such interest in this. This is what we are doing.

SHRI M. RAM GOPAL REDDY : I wanted to know if there was motive behind all this.

SHRI JANARDHANA POOJARY :
There is no motive; there is no conspiracy. This is simply a case of theft by a boy aged about 14 who is the son of an ex-peon of that Bank.

SHRI RAM VILAS PASWAN : What about the computer system? Last time you told us about that.

SHRI JANARDHANA POOJARY :
Some of the union people have agreed for the computerisation. Some of the bank people have already gone for it. What my hon. friend stated was correct, namely, we are not having the latest figures. We have got the figures of 1982 and for 1983. We are not having the latest figures. As my hon. friend said we must have the upto-date figures. We are trying to do that. For that we want the full cooperation of the bank people. While some of the bank people are for that, some of the union people still resist that.

MR. DEPUTY-SPEAKER : The House stands adjourned to meet again at 15 hours.

13.57 hrs.

The Lok Sabha then adjourned for Lunch till Fifteen of the Clock

The Lok Sabha reassembled after lunch at five minutes past fifteen of the Clock.

MR. DEPUTY SPEAKER (in the Chair)

MR. DEPUTY SPEAKER : Now the House will take up Legislative Business. Shri Narayan Datt Tiwari.

INCHEK TYRES LIMITED AND NATIONAL RUBBER MANUFACTURERS LIMITED (NATIONALISATION) BILL*

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI) :
Sir, I beg to move for leave to introduce

[Shri Narayan Datt Tiwari]

a Bill to provide for the acquisition and transfer of the undertakings of the Incheck Tyres Limited and the National Rubber Manufacturers Limited, with a view to securing the proper management of such undertakings so as to subserve the interests of the general public by ensuring the Continued Manufacture, production and distribution of tyres, tubes and other rubber goods which are essential to the needs of the economy of the country and for matters connected therewith or incidental thereto.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for the acquisition and transfer of the undertakings of the Incheck Tyres Limited and the National Rubber Manufacturers Limited, with a view to securing the proper management of such undertakings so as to subserve the interests of the General public by ensuring the continued manufacture, production and distribution of tyres, tubes and other rubber goods which are essential to the needs of the economy of the country and for matter connected therewith or incidental thereto.”

The motion was adopted.

SHRI NARAYAN DATT TIWARI : I introduce** the Bill.

Statement giving reasons for immediate legislation by the Incheck Tyres Ltd. and National Rubber Manufacturers Ltd. (Nationalisation) ordinance, 1984

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI) : Sir, I lay on the Table an explanatory statement (Hindi and English versions)

giving reasons for immediate legislation by the Incheck Tyres Limited and National Rubber manufacturers Limited (Nationalisation) Ordinance, 1984.

15.07 hrs.

MATTERS UNDER RULE 377

MR. DEPUTY SPEAKER : Now, matters under Rule 377. Shri Saif-ud-Din Soz.

(i) Alternative National Highway to connect Srinagar with rest of the country.

PROF SAIF-UD-DIN SOZ (Bara-mulla) : Mr. Deputy Speaker, Sir, I rise to make the following statement under Rule 377 :—

The National Highway connecting Kashmir Valley with the rest of the country has for all practical purposes proved to be only a fair weather road. The highway remains broken for days, nay, weeks together at Nashri Nullah which is finally reported to be irreparable. This year too, the road remained blocked for about thirty days during the past three months due to landslides and deep erosion around Narshir Nullah and other places. A by-pass constructed near Nashri a couple of years ago seems to have proved useless as it gets closed due to landslides in rainy season before even Nashri gets unusable. According to an estimate, construction of an alternative highway would cost less than what it costs the nation to maintain the present highway.

The construction of Moghul Road, which used to be the time-tested highway, is the only answer to the present difficulty. The road stands completed upto Noorichum and the construction of a thirty kilometre stretch can

**Introduced with the recommendation of the President.